

Court No. - 6

Case :- CIVIL REVISION No. - 101 of 2022

Revisionist :- Committee Of Management Anjuman Intezamia
Masajid Varanasi

Opposite Party :- Smt. Rakhi Singh And 9 Others

Counsel for Revisionist :- Syed Ahmed Faizan, Sr.
Advocate, Zaheer Asghar

Counsel for Opposite Party :- Prabhash Pandey, Arya Suman
Pandey, Vishnu Shankar Jain

Hon'ble J.J. Munir, J.

Mr. S.F.A. Naqvi, learned Senior Advocate assisted by Mr. Zaheer Asghar, appears on behalf of the revisionist.

Mr. Vineet Sankalp, Advocate has put in appearance on behalf of respondent no. 9. Mr. M.C. Chaturvedi, learned Additional Advocate General assisted by Mr. Vipin Bihari Pandey, learned Chief Standing Counsel-V appears on behalf of respondent nos. 6, 7 and 8. Mr. Vishnu Shankar Jain, Advocate appears on behalf of respondent nos. 2 to 5 and Mr. Saurabh Tiwari and Mr. Arya Suman Pandey, Advocates are present on behalf of respondent no. 1.

Thus, all parties are represented before this Court.

The Lower Court Records relating to the motion under Order VII Rule 11 of the Code of Civil Procedure, 1908 duly verified by the learned District Judge, Varanasi, who heard and disposed of the application under Order VII Rule 11, are available.

Admit.

Heard forthwith by consent of parties.

Heard Mr. S.F.A. Naqvi, learned Senior Advocate assisted by Mr. Zaheer Asghar, learned Counsel for the revisionist at length.

Hearing continues.

During the hearing today, the learned Senior Advocate appearing for the revisionist, after going through the records that have been received, says that the entire records of the suit are necessary for the proper adjudication of the issues involved in this revision. On his request, the learned District Judge, Varanasi is directed to ensure that the entire records of the suit (except photostat copies which have already been sent) are sent to this Court by day after tomorrow.

Needless to mention that the records sent shall be photostat copies of the original records, duly verified by the learned District Judge, and not the original records.

Put up **day after tomorrow** i.e. **21.10.2022** at **02:00 p.m.**

Let this order be communicated to the learned District Judge, Varanasi by the Registrar (Compliance) **today**.

Order Date :- 19.10.2022

I. Batabyal